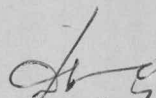


OA. 694/94.  
(A).

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3.	13.12.94	<p>The Respondents' counsel to file affidavit of a responsible officer of Cuttack Branch Recruiting Office regarding the number of vehicles in this office and the vehicle which the present petitioner is to drive on his assuming charge at Cuttack by 15.12.1994 and list it on 16.12.1994 and further if any driver is posted at Sambalpur in place of the petitioner.</p> <p style="text-align: right;">Vice-Chairman Member (Admn.)</p>	<p>Or. No. 2 dt. 2.12.94</p> <p>A copy of order dt. 2.12.94 may be given to Mr. A. K. Mishra Adr. for the petitioner.</p> <p>The said copy of order along with notice meant for respondents may also be handed over to Mr. Akhaya K. Mishra, A.S.C.</p>
4.	16.12.94	<p>Heard both the learned counsel. In view of the Affidavit filed by Maj. Abhishek Kumar Agrawal, Major in Branch Recruiting Office, Cuttack, that the petitioner has already been relieved from Sambalpur office on 05.11.1994 and that he is to drive the vehicle of Branch Recruiting Office, Cuttack which is a defence establishment though the petitioner holds a Civil Post and also in view of the fact that the petitioner has already been relieved I do not find any ground to interfere in the order of transfer which has</p>	<p><i>[Signature]</i> 2/12</p> <p><i>[Signature]</i> 2-12-94 S.O.</p> <p>Received a copy of the Order dt. 2/12/94 <i>[Signature]</i> Adr.</p> <p>Received copy <i>[Signature]</i> A.S.C. 5/12/94</p>

Serial No. Order	Date of Order	Order with Signature	
...4	16.12.94	<p>to take effect soon after his relieve in the public interest. After admitting the petition, I heard it on merit as well and I do not find any merit in this petition. The petition is rejected.</p> <p style="text-align: right;">             VICE-CHAIRMAN         </p>	<p>counter has been filed by OPP. Profiel. copy of counter has served.</p> <p>For admission</p> <p><b>Admission</b></p> <p>filed by respondent's Counsel is at F1-A.</p> <p><i>Pat</i> 14/12 Bench</p> <p>or. No. 4 dt. 16.12.94</p> <p>A copy of above order may be given to the counsel for both sides.</p> <p><i>Pat</i> 20/12</p> <p>20.12.94</p> <p>Received a copy of the order dt 16/12/94 on behalf of the petitioner  <i>N. S. S. S.</i>        21/12/94</p> <p>Received copy  <i>Ans</i>        23/12/94</p>